

Đ
SLP(C)No. 5030 OF 2001

ITEM No.34

Court No.10

SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5030/2001

(From the judgement and order dated 24/01/2001 in WP 2020/95
of The HIGH COURT OF MADRAS)

LICENSEE, THEATER KRISHNA

Petitioner (s)

VERSUS

COLLECTOR OF MADURAI

Respondent (s)

(With prayer for interim relief & office report)
(Alongwith record of SLP(C) 4760/01,4785/01 & 5342/01)
With

SLP(C)No.11149/2001,SLP(C)No.15285/2001,SLP(C)No.5830/2001,SLP(C)No.6024/2001,
SLP(C)No.6027/2001,SLP(C)No.6733/2001,SLP(C)No.8721/2001

Date : 22/07/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr.LN Rao,Sr.Adv.
Mr.R.Anand Padmanabhan,Adv.
Mr. Pramod Dayal,Adv.

Mr.Rakesh K.Sharma,Adv.

Mr.HA Raichura,Adv.

For Respondent (s) M/s Krishnan Venugopal,UN Tiwari,Adv.
Mrs.Revathy Raghavan,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....J
.SP2

The Special Leave Petitions are dismissed.

.SP1

[Naresh Kumar]
Court Master

[V.P. Tyagi]
Court Master